

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 396
TO BE ANSWERED ON 18.12.2017**

MIGRANT LABOURERS

†396. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the name of the State which has maximum number of migrant labourers at present;**
- (b) whether the Union Government and State Governments have any project to impart education and to ensure better living conditions and medical facilities to them;**
- (c) if so, the details thereof along with the other steps taken/proposed to be taken by the Government in this regard; and**
- (d) whether the Union Government proposes to provide assistance to the State Governments such as Kerala to implement complete health insurance to the migrated labourers on the lines of the National Health Insurance Scheme and if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): No data regarding migrant workers is maintained at Central level. As per 2011 census, Maharashtra has the maximum number of migrant workers.

(b) & (c): The Union Government has enacted the Inter-State Migrant Workmen Act, (Regulation of Employment and Conditions of Service) Act, 1979, which aims at protecting the interests of the Inter-State migrant workers. The Act provides for provision of medical facilities to the migrant workmen and their dependents including crèche and maternity benefits. Children of migrant workers are also eligible for compulsory education up-to 14 years of age under Right to Education Act. The Act also provides for safety and other facilities such as canteen urinals etc. for migrant workers. Besides, States have their own schemes for migrant workers.

(d): No such proposal is under consideration.
